

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 3888**  
TO BE ANSWERED ON 2.04.2018

**Projects under CBIPMP**

3888. SHRI KAPIL SIBAL

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the World Bank aided project, 'Capacity Building for Industrial Pollution Management Project (CBIPMP)' has been introduced in India, if so, State/UT, project-wise details with monetary investment and status;
- (b) the State/UT-wise details of issuance of directions under Section 5 of Environment (Protection) Act, 1986, under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and
- (c) the status of the nine steps taken by Government to control water pollution across India, State/UT-wise details thereof with financial status?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**(DR. MAHESH SHARMA)**

- (a) The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India is implementing the World Bank-aided Capacity Building for Industrial Pollution Management Project (CBIPMP) in the States of Andhra Pradesh, Telangana and West Bengal. The State-wise project details are as given at **Annexure I**.
- (b) Central Pollution Control Board (CPCB) conducts inspection of industries falling in the 17 category of highly polluting industries to verify compliance with the stipulated norms. A total of 1076 industries were inspected during 2010-14 of which, 155 directions were issued u/s 5 of Environment (Protection) Act, 1986 to non-complying industries and 83 directions were issued u/s 18(1)(b) of the Air and Water Acts to State Pollution Control Boards (SPCBs). State-wise number of industrial inspection carried out and action initiated under EPA, 1986 for the period 2010-11 to 2014-15 is at **Annexure II**. Besides, CPCB started a scheme of inspection of polluting industries based on computer generated alerts due to violation of effluent and emission standards recorded in CEMS (Continuous Effluent/Emission Monitoring System) and industries for inspection are selected on the basis of SMS generated from the online monitoring systems installed in these industries. A total of 328 industries were inspected during 2016-17 and till 26.03.2018 of which, 181 directions were issued u/s 5 of EPA, 1986 to non-complying industries and 1 direction was issued u/s 18(1)(b) of the Air and

Water Acts to SPCB. State-wise number of industrial inspection carried out and action initiated under EPA, 1986 for the period 2016-17 to 2017- till 9.3.2018 is at **Annexure III**. Details of direction issued under Water Act, 1974 is as given below:

- i) The CPCB issued Directions under Section 5 of the Environment (Protection) Act, 1986 regarding 'Treatment and Utilization of Sewage for restoration of water quality of River' to Municipal Corporations of 46 Metropolitan cities and 20 State Capitals in October, 2015.
  - ii) The CPCB issued Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to all SPCBs/PCCs for ensuring treatment & utilization of treated sewage.
- (c) The CPCB has taken following major steps to control water pollution across India:
- i) Industry specific industrial effluent discharge standards are notified under the E (P) Act, 1986.
  - ii) MoEF&CC also notified Sewage discharge standards for STPs on 12<sup>th</sup> Oct, 2017 under the E (P) Act, 1986.
  - iii) Identified urban centres are being considered under various River Action Plans for interception, diversion and development of treatment facilities.
  - iv) River Action Plans are formulated under National River Conservation Plan (NRCP) by Government of India for interception, diversion and treatment of municipal wastewater. With respect to industrial effluents, consent management for compliance of standards is being enforced by SPCBs/PCCs to improve the water quality of the rivers.
  - v) The continuous water quality monitoring systems are being established by industrial units in the country through the directives issued by CPCB for getting real time information on the effluent quality and action taken against non-complying units of respective sector have been identified for further action under E (P) Act, 1986.
  - vi) With respect to industrial effluents, consent management for compliance of standards is being enforced by SPCBs/PCCs to improve the water quality of the rivers.
  - vii) CPCB has revised the criteria for categorization of industries and issued directions u/s 18(1)(b) of Air and Water Act in March, 2016 to all SPCBs/PCCs to adopt the same. The new categorization is based on pollution potential of industries and to facilitate industries to adopt less pollution potential processes. This categorization has identified 60 Red Category, 83 Orange Category, 63 Green Category and 36 white Category of industries. The White Category of industries will not be requiring Consent and Environmental Clearance.
  - viii) CPCB has revised and in process of revision of environmental standards for various industrial sectors.
  - ix) CPCB has directed all 17 categories of highly polluting industries and industries of Ganga basin to install Continuous Effluent/ Emission Monitoring Systems for continuous check on pollution levels.
  - x) The State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) issue consent to establish/ consent to operate and authorization to the industries in the States. Also, the SPCBs/ PCCs monitor the compliance of industrial emission discharges and other operational activities according to the prescribed standards.

The CPCB in association with State Pollution Control Boards & Pollution Control Committees monitors water quality of aquatic resources at 3000 locations under National Water Quality Monitoring Programme (NWMP) in the country and payment is reimbursed to States/ UTs for sampling and analysis by Central Pollution Control Board. State wise/UT wise expenditure reimbursed for monitoring of water quality in the respective State/UT during the years 2015 to 2018 is provided at **Annexure IV**.

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## ANNEXURE I

State and project-wise details of CBIPM project with monetary investment and status

Implementing Agency	Total Cost		World Bank share (85%)	MoEF&CC/State Share (15%)	Expenditure incurred as on date (26.03.2018)
	USD in Million	Rs. in crore @ 65 per USD	Rs. in crore	Rs. in crore	Rs. in crore
MoEF&CC	9.05	58.82	50.00	8.82	11.88
APPCB	9.69	62.98	53.53	9.45	57.80
Telangana	15.48	100.61	85.52	15.09	6.00
WBPCB	17.06	110.88	94.25	16.63	56.17
Total	<b>51.28</b>	<b>333.29</b>	<b>283.30</b>	<b>49.99</b>	<b>131.85</b>

## ANNEXURE II

Statewise Number of Industries inspected under ESS to home Direction under section 5 & Sec 18(1) (b) issued during 2010 – 2015

S.N	Sector	2010-2011			2011-2012			2012-2013			2013-2014			2014-2015			Sub Total		
		No. of Industries inspected	Section 5	Section 18(1)(b)	No. of Industries inspected	Section 5	Section 18(1)(b)	No. of Industries inspected	Section 5	Section 18(1)(b)	No. of Industries inspected	Section 5	Section 18(1)(b)	No. of Industries inspected	Section 5	Section 18(1)(b)	No. of Industries inspected	Section 5	Section 18(1)(b)
1	Andhra Pradesh	12	1	3	19	3	3	12	0	1	12	1	1	6	1	0	61	6	8
2	Arunachal Pradesh	0	0	0				2	0	0				0	0	0	2	0	0
3	Assam	16	3	2	15	1	0	16	4	0	8	1	1	5	1	0	60	10	3
4	Bihar	4	0	0	7	2	0	2	0	0	1	1	0	2	0	0	16	3	0
5	Chattisgarh	8	7	0	12	5	1	4	1	1	12	2	0	4	1	0	40	16	2
6	Delhi	0	0	0	4	0	0							0	0	0	4	0	0
7	Goa	0	0	0	4	0	0	4	0	0				0	0	0	8	0	0
8	Gujarat	13	1	2	13	3	2	16	1	1	16	3	0	12	0	0	70	8	5
9	Haryana	16	0	2	4	1	0	8	0	0	8	1	0	2	0	0	38	2	2
10	Himachal Pradesh	4	2	0				4	1	0	4	1	0	1	0	0	13	4	0
11	Jharkhand	4	2	0	6	4	0	2	0	0	5	0	0	5	0	0	22	6	0
12	Karnataka	8	1	1	4	1	2	8	1	0	4	2	0	7	1	0	31	6	3
13	Kerala	0	0	0	12	1	1	8	2	1	6	0	0	1	0	0	27	3	2
14	Madhya Pradesh	12	3	2	19	2	3	8	0	0	6	1	0	6	2	0	51	8	5
15	Maharashtra	35	8	6	35	6	6	32	4	1	22	2	1	9	3	0	133	23	14
16	Manipur	0	0	0										0	0	0	0	0	0
17	Meghalaya	0	0	0	6	1	1	3	0	0	3	0	0	0	0	0	12	1	1
18	Mizoram	0	0	0										0	0	0	0	0	0
19	Nagaland	0	0	0				1	1	0	1	0	0	0	0	0	2	1	0
20	Orissa	10	1	2	8	4	1	12	3	1	7	0	0	4	1	0	41	9	4
21	Pondicherry	0	0	0							4	1	0	1	0	0	5	1	0
22	Punjab	8	0	0	4	1	0	9	0	0	4	1	0	2	0	0	27	2	0
23	Rajasthan	28	2	1	16	2	1	36	1	2	20	0	1	7	0	0	107	5	5
24	Sikkim	0	0	0										0	0	0	0	0	0
25	Tamil Nadu	28	4	8	8	1	2	16	3	1	8	2	0	6	2	0	66	12	11
26	Tripura	6	1	0							4	0	0	0	0	0	10	1	0
27	Uttar Pradesh	17	4	2	28	7	4	15	2	1	21	0	1	10	4	0	91	17	8
28	Uttarakhand	0	0	0	8	2	1	6	0	1				3	0	0	17	2	2
29	West Bengal	29	2	4	28	3	3	27	2	0	25	1	0	13	1	1	122	9	8
	<b>Total</b>	<b>258</b>	<b>42</b>	<b>35</b>	<b>260</b>	<b>50</b>	<b>31</b>	<b>251</b>	<b>26</b>	<b>11</b>	<b>201</b>	<b>20</b>	<b>5</b>	<b>106</b>	<b>17</b>	<b>1</b>	<b>1076</b>	<b>155</b>	<b>83</b>

### ANNEXURE III

Sector wise No. of Industries inspected under SMS Alert to whom Directions U/s 5 & U/s 18(1)(b) issued during 2016-till date (26-03-2018)										
Sr. No.	Sector	2016-17			2017- till date			Sub total 2016 - till date (26-03-2018)		
		No. of Industries Inspected	Direction U/s 5	Direction U/s 18(1)(b)	No. of Industries Inspected	Direction U/s 5	Direction U/s 18(1)(b)	No. of Industries Inspected	Total Directions Issued U/s 5	Total Direction Issued U/s 18(1)(b)
1	Refineries	4	0	0	9	9	0	13	9	0
2	Fertilizer	6	1	0	15	14	0	21	15	0
3	Dyes	8	1	0	12	11	0	20	12	0
4	Pharmaceutical	6	0	0	31	22	0	37	22	0
5	Pesticide	7	2	0	13	5	0	20	7	0
6	Caustic	4	1	0	7	4	0	11	5	0
7	Petrochemical	6	2	0	7	10	0	13	12	0
8	Power	4	1	0	27	19	0	31	20	0
9	Aluminium	3	1	0	4	5	0	7	6	0
10	Copper	2	0	0	1	2	0	3	2	0
11	Zinc	1	0	0	1	1	0	2	1	0
12	Steel	1	0	0	38	28	0	39	28	0
13	Cement	4	0	0	51	24	0	55	24	0
14	Sugar	2	0	0	7	0	1	9	0	1
15	Pulp& Paper	4	0	0	19	9	0	23	9	0
16	Distillery	8	0	0	12	5	0	20	5	0
17	Tannery	0	0	0	4	4	0	4	4	0
<b>Total</b>		<b>70</b>	<b>9</b>	<b>0</b>	<b>258</b>	<b>172</b>	<b>1</b>	<b>328</b>	<b>181</b>	<b>1</b>

## ANNEXURE IV

<b>National Water Quality Monitoring Programme</b>			
<b>(State wise payments in rupees released during last three years i.e. 2015-18)</b>			
<b>STATE / UT</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>
Andhra Pradesh	3882166	0	1471481
Arunachal Pradesh	0	0	0
Assam	2360670	0	1029660
Bihar	2819870	0	273493.5
Chhattisgarh	1318635	0	504795
Goa	141540	0	2143440
Gujarat	1513411	0	1017877
Haryana	66028	0	85123.5
Himachal Pradesh	7548835	0	3737535
Jammu & Kashmir	0	0	1297465
Jharkhand	410130	0	410130
Karnataka	2994174	0	3962511
Kerala	6632332	0	3823407
Madhya Pradesh	2192562	0	2592937
Maharashtra	8320446	0	6420330
Manipur	0	0	0
Meghalaya	3576450	0	2417190
Mizoram	2530015	0	2100945
Nagaland	140040	0	83000
Odisha	5156268	0	3660059
Punjab	1278046	0	514794
Rajasthan	2360211	0	1164240
Sikkim	0	0	0
Tamil Nadu	2830933	0	1792994
Telangana	0	0	2955215
Tripura	220090	0	138495
Uttar Pradesh	2067707	0	2334486
Uttarakhand	699055	0	626045
West Bengal	7075405	0	1026249
Chandigarh	106440	0	106440
Lakshadweep	474825	0	470145
Puducherry	176910	0	168165
Daman, Diu, Dadra Nagar Haveli	38595	0	317470
<b>TOTAL :-</b>	<b>68931789</b>	<b>0</b>	<b>48646117</b>

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